

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

DATE OF HEARING: 5.4.2018

Petition No. 45/MP/2018

Petitioner : National Load Despatch Centre (NLDC)
Respondents : Uttar Pradesh Power Corporation Limited and Others
Subject : Petition for approval of Performance Linked Incentive for NLDC for the Financial Year 2016-17 with reference to NLDC Charges for the control period 1.4.2014 to 31.3.2019.

Petition No. 55/MP/2018

Petitioner : Eastern Regional Load Despatch Centre (ERLDC)
Respondents : Bihar State Power Holding Company Limited and Others
Subject : Petition for approval of Performance Linked Incentive for ERLDC for the Financial Year 2016-17 with reference to ERLDC Charges for the control period 1.4.2014 to 31.3.2019.

Petition No. 56/MP/2018

Petitioner : Northern Regional Load Despatch Centre (NRLDC)
Respondents : Uttar Pradesh Power Corporation Limited and Others
Subject : Petition for approval of Performance Linked Incentive for NRLDC for the Financial Year 2016-17 with reference to NRLDC Charges for the control period 1.4.2014 to 31.3.2019.

Petition No. 57/MP/2018

Petitioner : Southern Regional Load Despatch Centre (SRLDC)
Respondents : APTRANSCO and Others
Subject : Petition for approval of Performance Linked Incentive for SRLDC for the Financial Year 2016-17 with reference to SRLDC Charges for the control period 1.4.2014 to 31.3.2019.

Petition No. 80/MP/2018

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)
Respondents : APDCL and Others



Subject : Petition for approval of Performance Linked Incentive for NERLDC for the Financial Year 2016-17 with reference to NERLDC Charges for the control period 1.4.2014 to 31.3.2019.

Petition No. 81/MP/2018

Petitioner : Western Region Load Despatch Centre (WRLDC)

Respondents : MSEDCL and Others

Subject : Petition for approval of Performance Linked Incentive for WRLDC for the Financial Year 2016-17 with reference to WRLDC Charges for the control period 1.4.2014 to 31.3.2019.

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri S.R. Narasimhan, NLDC
Shri Rakesh Kumar, NLDC
Shri Ashok Rajan, NLDC
Shri Manash Protim Nath, NERLDC
Shri Venkateshan M., SRLDC
Shri Aditya Prasad Das, WRLDC
Shri Manas Das, ERLDC
Shri Nadim Ahmad, ERLDC
Shri Debasis De, NRLDC

Record of Proceedings

The representatives of the Petitioners submitted that the present Petitions have been filed *inter-alia* for claiming the performance linked incentive based on the KPIs computed by the Petitioners for the Financial Year 2016-17 ending on 31.3.2017 and allow the Petitioners to recover the incentive from the users for the Financial Year 2016-17 as approved by the Commission.

2. After hearing the representatives of the Petitioners, the Commission admitted the Petitions and directed to issue notices to the respondents.

3. The Commission directed the Petitioners to serve copies of the Petitions on the respondents immediately, if not served already. The Commission directed the respondents to file their replies, by 4.5.2018, with an advance copy to the Petitioners, who may file their rejoinders, if any, by 30.5.2018.

4. The Commission further directed the Petitioners to file the following information, on affidavit, with an advance copy to the respondents, on or before 8.5.2018:

(a) Whether the Petitioners have informed the Commission about each incident of grid disturbance as required under Appendix VI of the Central Electricity

Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015;

(b) With regard to Voltage Deviation Index (VDI), submit the details of No. of hours the voltage at all sub-Stations of 400 kV and above was out of range in a month;

(c) With regard to Frequency Deviation Index (FDI), submit the details of No. of hours during which frequency was out of range in a month;

(d) Submit the following with regard to System Reliability:

(i) % of times N-1 criteria was violated in the inter-regional corridors.

(ii) % of times ATC violated on inter-regional corridors.

(iii) % of time Angular difference on important buses was beyond permissible limit.

(e) Submit the Financial Statements pertaining to NLDC and the RLDCs for the Financial Year 2016-17.

5. The Commission directed that due date of filing the replies, rejoinders and information should be strictly complied with. No extension shall be granted on that account.

6. The Petitions shall be listed for hearing on 5.6.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**